

Tezpur PS Case No-658 of 2022  
GR Case No-1198 of 2022  
Under Section-366 of Indian Penal Code

ORDER

02.06.2022

Case record put up today.

Accused person, namely, Md. Giyasuddin aged about 27 years is arrested and produced in connection with the instant case registered u/s-366 of IPC.

Seen the prayer of the I/O for sending the accused to judicial custody along with Memo of Arrest, Inspection Memo, Notice, Medical Report and Case Diary.

From the prayer of the I/O, it is seen that accused was arrested today. Further, on perusal of medical examination report of the accused, it is seen that accused has tested negative for COVID-19 at Kanaklata Civil Hospital, Tezpur.

No injury is noticed on the person of the accused. On being asked he stated that he is not suffering any internal and external injury.

On being asked the accused stated that he will not be able to engage his own advocate. Hence, Sri Rupjyoti Baruah is appointed as Legal Aid Counsel on behalf of the accused.

Perused the case record along with forwarding report. Perusal of the same discloses that the formalities have been duly complied with by the I/O. Accordingly, the prayer of I/O for sending the accused in judicial custody is allowed. Accused person is remanded to **judicial custody till 15.06.2022.**

Let a copy of this order be forwarded to the Secretary of DLSA, Sonitpur, Tezpur for information. Also let a copy of this order be forwarded to the Ld. Advocate Sri Rupjyoti Baruah immediately for his information.

Return back the case diary to the I/O concerned.

Inform all the concerned.

Sri Nabajit Bhatta  
C.J.M., Sonitpur, Tezpur